

C O N T E N T S

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THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Friday, December 13, 2013/Agrahayana 22, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER

Twelfth Anniversary of Terrorists Attack on Parliament House and Obituary References

अध्यक्ष महोदया : माननीय सदस्यगण, आज भारत की संसद पर हुए आतंकवादी हमले की बारहवीं बरसी है।

संसद परिसर की रक्षा के लिए सदैव सजग रहने वाले हमारे सुरक्षा बलों ने 13 दिसम्बर, 2001 को इस सुनियोजित हमले को अद्भुत वीरता का परिचय देते हुए विफल कर दिया था। इसमें दिल्ली पुलिस के पांच जवान सर्वश्री नानक चंद, रामपाल, ओम प्रकाश, विजेन्द्र सिंह और घनश्याम, केन्द्रीय रिजर्व पुलिस बल की एक महिला कांस्टेबल श्रीमती कमलेश कुमारी, संसद सुरक्षा सेवा के दो सुरक्षा सहायक सर्वश्री जगदीश प्रसाद यादव और मातबर सिंह नेगी और एक कर्मचारी श्री देशराज वीरगति को प्राप्त हुए।

इस अवसर पर यह सभा इस हमले में संसद की बहादुरी से रक्षा करते हुए अपने प्राणों की आहुति देने वाले शहीदों को श्रद्धांजलि अर्पित करती है और उनके परिजनों के प्रति अपनी संवेदना व्यक्त करती है।

आज हम हर तरह के आतंकवाद का दृढ़तापूर्वक सामना करने का संकल्प लेते हैं तथा अपने देश की एकता, अखण्डता और संप्रभुता की रक्षा करने के लिए अपनी वचनबद्धता को दोहराते हैं।

मुझे सभा को दो भूतपूर्व सदस्यों सर्वश्री आशुतोष लॉ और एस.डी.एन.आर. वाडियार के दुःखद निधन के बारे में सूचित करना है।

श्री आशुतोष लॉ आठवीं लोक सभा के सदस्य थे तथा उन्होंने पश्चिम बंगाल के दमदम संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व किया।

वे प्राक्कलन समिति, आवास समिति और सामान्य प्रयोजनों संबंधी समिति के सदस्य रहे थे।

श्री आशुतोष लॉ का निधन 20 अक्टूबर, 2013 को 73 वर्ष की आयु में कोलकाता में हुआ।

श्री एस.डी.एन.आर. वाडियार आठवीं, नौवीं, ग्यारहवीं तथा तेरहवीं लोक सभा के सदस्य थे तथा उन्होंने कर्नाटक के मैसूर संसदीय निर्वाचन क्षेत्र का प्रतिनिधित्व किया।

वे गैर सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति और विभाग से संबद्ध परिवहन और पर्यटन संबंधी स्थायी समिति के सदस्य रहे थे। उन्होंने विभिन्न मंत्रालयों की परामर्शदात्री समितियों में भी सदस्य के रूप में कार्य किया।

श्री एस.डी.एन.आर. वाडियार का निधन 10 दिसम्बर, 2013 को 60 वर्ष की आयु में बँगलोर में हुआ।

हम अपने भूतपूर्व सहकर्मियों की मृत्यु पर अत्यधिक शोकाकुल हैं और मुझे विश्वास है कि सभा शोकसंतप्त परिवारों को अपनी सांत्वना देने में मेरा साथ देगी।

साथ ही आज हम दिवंगत आत्माओं, जिन्होंने 13 दिसम्बर को बहुत बहादुरी का परिचय देते हुए अपने प्राणों को त्याग दिया, उन्हें भी खड़े हो करके कुछ देर के लिए मौन श्रद्धांजलि देते हैं।

11.04 hrs.

The Members then stood in silence for a short while.

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष जी, मैंने प्रश्न काल स्थगन का नोटिस दिया है और आपसे अनुरोध किया है कि महिला यौन उत्पीड़न का एक मामला...(व्यवधान)

अध्यक्ष महोदया : प्रश्न काल स्थगन न करें, मगर आप अपनी बात संक्षेप में कह लें।

...(व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, मैं आपकी बहुत ही शुक्रगुजार हूँ। मैंने आपसे प्रश्न काल स्थगन करने का अनुरोध किया है। महिला यौन उत्पीड़न का मामला, जो अभी जस्टिस गांगुली से संबंधित आया है, मैं उसके विषय में कुछ बात कहना चाहती हूँ और बहुत ही पीड़ा से इस सदन में अपनी बात कहने के लिए खड़ी हुई हूँ।

अध्यक्ष जी, पिछले वर्ष 16 दिसम्बर को जब निर्भया बलात्कार कांड की घटना घटी थी, तो पूरा का पूरा देश आक्रोषित हो गया था। केवल दिल्ली में ही नहीं, बल्कि देश के विभिन्न नगरों में कैंडल मार्च निकाल-निकाल कर लोगों ने दोषियों को फांसी देने की बात कही थी। उस आक्रोश का संज्ञान लेते हुए संसद ने उस कानून को और ज्यादा सख्त बनाया था, जो कानून महिलाओं के प्रति अपराध से संबंधित था।..(व्यवधान)

11.07 hrs

At this stage, Shri M. Venugopala Reddy, Shri Y.S. Jagan Mohan Reddy and some other hon. Members came and stood on the floor near the Table.

श्रीमती सुषमा स्वराज : उस दिन एक उम्मीद जगी थी कि अब ऐसी घटनाएं दोबारा नहीं दोहराई जायेंगी। लेकिन मुझे बहुत ही दुख और आश्चर्य के साथ यह कहना पड़ रहा है कि उस कानून के सख्त होने के बाद घटनाएं कम होने की बजाय बढ़ी हैं और इससे भी ज्यादा दुख की बात यह है कि अब तो हर क्षेत्र का व्यक्ति आरोपी हो गया है। बड़े से बड़े पद पर बैठा हुआ राजनेता हो, धर्माचार्य हो, मीडिया के तथाकथित प्रतिष्ठित पत्रकार हों या सुप्रीम कोर्ट तक के न्यायाधीश हों।...(व्यवधान)

अध्यक्ष जी, यह जो घटना अभी तुरंत सामने आयी है, उसमें सुप्रीम कोर्ट के पूर्व न्यायाधीश पर जो वर्तमान में पश्चिम बंगाल के मानवाधिकार आयोग के अध्यक्ष हैं, उन पर एक इंटरन ने आरोप लगाया है। मैं पुनः कहना चाहूंगी कि एक इंटरन ने आरोप लगाया है। इसी तरह तहलका में एक जूनियर पत्रकार ने अपने बॉस पर आरोप लगाया है। ये रिश्ते गार्जियन और वार्ड के रिश्ते हैं, ये रिश्ते विश्वास के रिश्ते हैं और अगर विश्वास के रिश्ते इस तरह के आरोपी बनते हैं, तो घटना और भी ज्यादा गंभीर हो जाती है। कई बार लोग कहते हैं कि बड़े रुतबे के लोगों पर आप बात क्यों कर रही हैं?

11.08 hrs

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, मैं कहना चाहती हूँ कि रुतबा जितना बड़ा, अपराध उतना बड़ा, रुतबा जितना बड़ा, सजा उतनी ज्यादा मिलनी चाहिए। किसी व्यक्ति का रुतबा उसके बचाव की ढाल बनने की बजाय उसकी सजा का कारण बनना चाहिए।

अध्यक्ष जी, नीति कहती है कि छोटे व्यक्ति द्वारा किये गये बड़े अपराध को भी क्षमा किया जा सकता है, लेकिन बड़े पदों पर बैठे हुए व्यक्ति द्वारा किये गये छोटे अपराध को भी क्षमा नहीं किया जाना चाहिए। उसे सजा मिलनी चाहिए और यहां तो सुप्रीम कोर्ट के तीन सदस्यीय पैनल ने उन्हें इनडाइट किया है। अपनी रिपोर्ट में लिखा है कि *this is an unwelcome behaviour*. इसलिए चाहिए तो यह था, नैतिकता का तकाजा था कि जस्टिस गांगुली, जैसे ही आरोप लगा था तभी त्याग पत्र देते। कम से कम यह रिपोर्ट आने के बाद तो त्याग-पत्र देते, लेकिन ढीठ बनकर वह अपने पद पर बैठे हुए हैं। इसलिए मैं आपके माध्यम से पूरे सदन की भावनाओं को व्यक्त करते हुए यह कहना चाहती हूँ कि जस्टिस गांगुली को तुरंत अपने पद से त्याग-पत्र देना चाहिए, नहीं तो उन्हें तुरंत हटा देना चाहिए। एक क्षण भी वे अपने पद पर बने रहने के अधिकारी नहीं हैं और ये यौन उत्पीड़न की घटनाएं जो आये दिन हमें शर्मसार करती हैं, लगभग हर दिन, अध्यक्ष जी, मैं दोहराती हूँ, लगभग हर दिन इस तरह की घटनाएं सामने आ रही हैं। इसको रोकने का उपाय यह है कि अगर कोई बड़ा व्यक्ति घरे में आता है, ...(व्यवधान) तो सबसे पहले उसे सजा दी जाए ताकि छोटे लोगों को भी इस बात का पता चल सके कि यदि बड़ा व्यक्ति नहीं बच सकता, तो छोटा व्यक्ति बिल्कुल नहीं बच सकता। ...(व्यवधान) इसलिए मैं जस्टिस गांगुली से त्यागपत्र देने की मांग करती हूँ, नहीं तो उन्हें तुरन्त बर्खास्त करने की मांग करती हूँ। ...(व्यवधान)

अध्यक्ष महोदया : श्री अनुराग ठाकुर तथा श्री महेन्द्र सिंह चौहान अपने को श्रीमती सुषमा स्वराज द्वारा उठाये गये विषय से संबद्ध करते हैं।

...(व्यवधान)

MADAM SPEAKER: Now Shri Sudip Bandyopadhyay will speak. Thereafter, we will proceed with Question Hour.

... (Interruptions)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam Speaker, we endorse the views expressed by Shrimati Sushma Swaraj. Justice Ganguly should resign immediately. ... *(Interruptions)* Being a Justice, he is holding the position of Chairman, Human Rights Commission of West Bengal. ... *(Interruptions)* In spite of demand from the people of West Bengal, he has straightaway denied to tender his resignation. ... *(Interruptions)* We will request that such type of heinous allegation, which has been raised against Justice Ganguly, is to be dealt with very firmly and we demand on the floor of the House that such type of a person should not be allowed to function as the Chairman of the Human rights Commission of West Bengal. ... *(Interruptions)*

We hope that the whole House will respond to this appeal and will see that this man is immediately removed from his assignment. Thank you.

... *(Interruptions)*

MADAM SPEAKER: Now, we will proceed with the Question Hour.

Shri M. Krishnasswamy.

... *(Interruptions)*

MADAM SPEAKER: I will take up it in the 'Zero Hour'.

... *(Interruptions)*

11.11 hrs

At this stage, Shri C. Sivasami and some other hon. Members came and stood on the floor near the Table.

... *(Interruptions)*

MADAM SPEAKER: Dr. Thambidurai, I will take up it in 'Zero Hour'. इसका नोटिस नहीं है। इसे ज़ीरो आवर में ले लेंगे।

... *(Interruptions)*

11.12hrs

(Q. 121)

MADAM SPEAKER: Q. No. 121.

Shri. M. Krishnasswamy – not present.

Shri Naveen Jindal – not present.

Hon. Minister.

... (*Interruptions*)

श्री मुलायम सिंह यादव : हमारी भाषाओं की उपेक्षा हो रही है। ... (व्यवधान)

अध्यक्ष महोदया : श्री मुलायम सिंह जी आपको क्या बोलना है?

... (व्यवधान)

श्री मुलायम सिंह यादव : महोदया, पहले ये बोलना चाहते हैं। ... (व्यवधान)

श्री शरद यादव : यूपीएससी में भारतीय भाषाओं को पूरी तरह से घेर करके कम किया जा रहा है। वर्ष 2008 में 4608 लोग थे ... (व्यवधान) और वर्ष 2013 में वे सभी हटकर 1600 हो गये हैं। कन्नड़, तेलुगु, मराठी, उड़िया, बंगाली, हिन्दी आदि भारतीय भाषाओं के जितने विद्यार्थी हैं, ... (व्यवधान) वहां के जो चेरमैन हैं, उनको सरकार नहीं हटा सकी और अब यह मामला दूसरी बार उठा है, ... (व्यवधान) वह भारतीय भाषाओं का गला घोटने का काम कर रहा है, ... (व्यवधान) ये जो यूपीएससी का चेरमैन है, वह पूरे देश में तबाही मचाये हुए है, हजारों लोगों का भविष्य उसने अधर में लटका दिया है। ... (व्यवधान) आपसे भी लोगों ने बहुत सारी बातें कीं। ... (व्यवधान)

अध्यक्ष महोदया : जिनको इससे संबद्ध करना है, वे अपना नाम भेज दें।

... (व्यवधान)

अध्यक्ष महोदया : श्री ए.के.एस. विजयन, श्री कमलेश पासवान, श्री संजय जायसवाल, श्री जीतेन्द्र सिंह बुन्देला, श्री रवीन्द्र कुमार पाण्डेय, डा. ए. सम्पत, श्री पी.के. बिजू, श्री विश्वमोहन कुमार, श्री कीर्ति आज्ञाद, श्री राजाराम पाल, श्री वीरेन्द्र कश्यप, डा. वीरेन्द्र कुमार, श्रीमती जयश्रीबेन पटेल, श्रीमती दर्शना जरदोश, श्री मनसुखभाई धनसुखभाई वासवा, श्री हरिभाऊ जावले, श्री अनुराग ठाकुर, श्री गणेश सिंह, श्री महेन्द्र सिंह चौहान, श्री शिवराम गौड़ा, श्रीमती जे. शांता, डा. भोला सिंह, श्री श्रीपद येस्सो नाईक अपने को श्री शरद यादव द्वारा उठाये गये विषय से संबद्ध करते हैं।

... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.14 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*



12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

12.0 ¼ hrs

At this stage, Dr. N. Sivaprasad and some other hon. Members came and stood on the floor near the Table.

12.0 ½ hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid on the Table. Item No. 3, Shri Ghulam Nabi Azad.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

(1) A copy each of the following Annual Reports (Hindi and English versions) for the year 2012-2013 alongwith Audited Accounts in respect of the following centres:-

- (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
(Placed in Library, See No. LT 9925/15/13)
- (ii) Population Research Centre (Department of Statistics, Maharaja Sayajirao University of Baroda), Vadodara.
(Placed in Library, See No. LT 9926/15/13)
- (iii) Population Research Centre (Utkal University), Bhubaneswar.
(Placed in Library, See No. LT 9927/15/13)
- (iv) Population Research Centre (Centre for Research in Rural and Industrial Development). Chandigarh.

Development), Chandigarh.
(Placed in Library, See No. LT 9928/15/13)

- (v) Population Research Centre (Punjab University), Chandigarh.
(Placed in Library, See No. LT 9929/15/13)
- (vi) Population Research Centre (Institute of Economic Growth), Delhi.
(Placed in Library, See No. LT 9930/15/13)
- (vii) Population Research Centre (JSS Institute of Economic Research), Dharwad.
(Placed in Library, See No. LT 9931/15/13)
- (viii) Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Dindigul.
(Placed in Library, See No. LT 9932/15/13)
- (ix) Population Research Centre (Department of Statistics, Guwahati University), Guwahati.
(Placed in Library, See No. LT 9933/15/13)
- (x) Population Research Centre (Department of Economics, University of Lucknow), Lucknow.
(Placed in Library, See No. LT 9934/15/13)
- (xi) Population Research Centre (Department of Statistics, Patna University), Patna.
(Placed in Library, See No. LT 9935/15/13)
- (xii) Population Research Centre (Department of Statistics, Gokhale Institute of Politics and Economics), Pune.
(Placed in Library, See No. LT 9936/15/13)
- (xiii) Population Research Centre (Department of General and Applied Geography, Dr. Harisingh Gour University), Sagar.
(Placed in Library, See No. LT 9937/15/13)

- (xiv) Population Research Centre (Himachal Pradesh University), Shimla.
(Placed in Library, See No. LT 9938/15/13)
- (xv) Population Research Centre (University of Kashmir), Srinagar.
(Placed in Library, See No. LT 9939/15/13)
- (xvi) Population Research Centre (University of Kerala), Thiruvananthapuram.
(Placed in Library, See No. LT 9940/15/13)
- (xvii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.
(Placed in Library, See No. LT 9941/15/13)
- (xviii) Population Research Centre (Andhra University), Visakhapatnam.
(Placed in Library, See No. LT 9942/15/13)

(2) A copy each of the Review (Hindi and English versions) by the Government of the working of the above mentioned Population Research Centres for the year 2012-2013.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences, Wardha, for the year 2012-2013.

(Placed in Library, See No. LT 9943/15/13)

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2012-2013.

- (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9944/15/13)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9945/15/13)

- (b) (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9946/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2012-2013.

(Placed in Library, See No. LT 9947/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 9948/15/13)

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to lay on the Table:-

- (1) A copy of the following papers (Hindi and English versions) under clause (6) of the Article 338A of the Constitution:-

- (i) Special Report of the National Commission for Scheduled Tribes on Good Governance for Tribal Development and Administration, May, 2012

- (ii) Explanatory Memorandum on the Special Report of the National Commission for Scheduled Tribes on Good Governance for Tribal Development and Administration, May, 2012.

(Placed in Library, See No. LT 9949/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 9950/15/13)

THE MINISTER OF MINES (SHRI DINSHA PATEL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2012-2013.
- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9951/15/13)

- (2) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9952/15/13)

- (3) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2012-2013.

- (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9953/15/13)

- (4) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2012-2013.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9954/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): On behalf of Dr. K. Chiranjeevi, I beg to lay on the Table:-

(1) A copy each of the Annual Reports for the year 2012-2013 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.

(Placed in Library, See No. LT 9955/15/13)

- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.

(Placed in Library, See No. LT 9956/15/13)

- (iii) Institute of Hotel Management and Catering Technology Thiruvananthapuram.

(Placed in Library, See No. LT 9957/15/13)

- (iv) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.
(Placed in Library, See No. LT 9958/15/13)
- (v) Institute of Hotel Management, Catering and Nutrition, Lucknow.
(Placed in Library, See No. LT 9959/15/13)
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
(Placed in Library, See No. LT 9960/15/13)
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
(Placed in Library, See No. LT 9961/15/13)
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
(Placed in Library, See No. LT 9962/15/13)
- (ix) Institute of Hotel Management, Catering and Nutrition, Pusa.
(Placed in Library, See No. LT 9963/15/13)
- (x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
(Placed in Library, See No. LT 9964/15/13)

- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
(Placed in Library, See No. LT 9965/15/13)
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
(Placed in Library, See No. LT 9966/15/13)
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
(Placed in Library, See No. LT 9967/15/13)
- (xiv) Institute of Hotel Management, Catering and Nutrition, Shimla.
(Placed in Library, See No. LT 9968/15/13)
- (xv) Institute of Hotel Management, Catering Technolog and Applied Nutrition, Mumbai.
(Placed in Library, See No. LT 9969/15/13)
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
(Placed in Library, See No. LT 9970/15/13)
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
(Placed in Library, See No. LT 9971/15/13)

- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
(Placed in Library, See No. LT 9972/15/13)
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gurdaspur.
(Placed in Library, See No. LT 9973/15/13)
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.
(Placed in Library, See No. LT 9974/15/13)
- (xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
(Placed in Library, See No. LT 9975/15/13)
- (xxii) Institute of Hotel Management, Catering and Nutrition, Lucknow.
(Placed in Library, See No. LT 9976/15/13)
- (2) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2012-2013.
(Placed in Library, See No. LT 9977/15/13)
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2012-2013.

(Placed in Library, See No. LT 9978/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2012-2013.

(Placed in Library, See No. LT 9979/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9980/15/13)

- (2) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9981/15/13)

- (3) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9982/15/13)

- (4) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2012-2013.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9983/15/13)

- (5) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9984/15/13)

- (6) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9985/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): I beg to lay on the Table:-

- (1) A copy of the Drugs and Cosmetics (5th Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 704(E) in Gazette of India dated 25th October, 2013 under Section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 9986/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 9987/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ABU HASEM KHAN CHOUDHURY): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(Placed in Library, See No. LT 9988/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JESUDASU SEELAM): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 20 of 2013)- Performance Audit on exemptions to Charitable Trusts and Institutions, for the year ended March, 2012.

(Placed in Library, See No. LT 9989/15/13)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 23 of 2013) - Autonomous Bodies, for the year ended March, 2012.

(Placed in Library, See No. LT 9990/15/13)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) Ordnance Factories (No. 24 of 2013)(Performance Audit) - Performance of Ordnance Equipment Group of Factories, for the year ended March, 2012.

(Placed in Library, See No. LT 9991/15/13)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9992/15/13)

- (b) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 9993/15/13)
- (c) (i) Review by the Government of the working of the United India Company Limited, Chennai, for the year 2012-2013.
- (ii) Annual Report of the United India Company Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 9994/15/13)
- (d) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 9995/15/13)
- (e) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT 9996/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 9997/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 9998/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 9999/15/13)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2012-2013.

(Placed in Library, See No. LT 10000/15/13)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10001/15/13)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10002/15/13)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10003/15/13)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2012-2013.

(Placed in Library, See No. LT 10004/15/13)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2012-2013.

(Placed in Library, See No. LT 10005/15/13)

- (12) A copy of the 21st Progress Report (Hindi and English versions) on the Action Taken Pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto, December, 2013.

(Placed in Library, See No. LT 10006/15/13)

(13) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2012-2013, alongwith Audited Accounts under sub-section (5) of Section 40 of the National Housing Bank Act, 1987.

(Placed in Library, See No. LT 10007/15/13)

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 10008/15/13)

(15) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Listing of Specified Securities on Institutional Trading Platform) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/28/6720 in Gazette of India dated 8th October, 2013.

(ii) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers)(Second Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/25/24775 in Gazette of India dated 27th September, 2013.

(iii) The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market)(Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/22/22670 in Gazette of India dated 6th September, 2013.

- (iv) The Securities and Exchange Board of India (Buy-back of Securities)(Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/16/6384 in Gazette of India dated 8th August, 2013.
- (v) The Securities and Exchange Board of India (Mutual Funds)(Third Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/18/6348 in Gazette of India dated 19th August, 2013.
- (vi) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Second Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-14/19/6422 in Gazette of India dated 26th August, 2013.

(Placed in Library, See No. LT 10009/15/13)

(16) A copy of the Insurance Regulatory and Development Authority (Licensing of Banks as Insurance Brokers) Regulations, 2003 (Hindi and English versions) published in Notification No. F. No. IRDA/Reg./21/79/2013 in Gazette of India dated 24th July, 2013 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(Placed in Library, See No. LT 10010/15/13)

(17) A copy of the Notification No. IRDA/IAC/20/78/2013 (Hindi and English versions) published in Gazette of India dated 17th May, 2013 reconstituting the Insurance Advisory Committee, mentioned therein, with effect from 17th May, 2013 issued under sub-section (1) of Section 25 of the Insurance Regulatory and Development Authority Act, 1999 and in terms of regulation 3A of the Insurance Regulatory and Development Authority [Insurance Advisory Committee (Meetings)] (First Amendment) Regulation, 2012.

(Placed in Library, See No. LT 10011/15/13)

(18) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Manner of Receipt and Payment)(Amendment) Regulations, 2013 published in Notification No. G.S.R.479(E) in Gazette of India dated 12th July, 2013.
- (ii) The Foreign Exchange Management (Borrowing and Lending in Rupees)(Amendment) Regulations, 2013 published in Notification No. G.S.R.645(E) in Gazette of India dated 20th September, 2013.
- (iii) The Foreign Exchange Management (Borrowing and Lending in Foreign Exchange) (Fifth Amendment) Regulations, 2013 published in Notification No. G.S.R.668(E) in Gazette of India dated 1st October, 2013.
- (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Thirteenth Amendment) Regulations, 2013 published in Notification No. G.S.R.681(E) in Gazette of India dated 11th October, 2013.
- (v) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fourteenth Amendment) Regulations, 2013 published in Notification No. G.S.R.682(E) in Gazette of India dated 11th October, 2013.
- (vi) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Sixteenth Amendment) Regulations, 2013 published in Notification No. G.S.R.683(E) in Gazette of India dated 11th October, 2013.

(Placed in Library, See No. LT 10012/15/13)

(19) A copy of the Notification No. G.S.R.646(E) (Hindi and English versions) published in Gazette of India dated 20th September, 2013 containing corrigendum to the Notification No. G.S.R.89(E) dated 12th February, 2001 issued under the Foreign Exchange Management Act, 1999.

(Placed in Library, See No. LT 10013/15/13)

(20) A copy of the Annual Report (Hindi and English versions) of the Indian Economic Service Section-Institute of Economic Growth, Delhi, for the year 2012-2013, alongwith Audited Accounts.

(Placed in Library, See No. LT 10014/15/13)

(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10015/15/13)

(22) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2013 together with Auditor's Report thereon:-

(i) Shreyas Gramin Bank, Aligarh

(Placed in Library, See No. LT 10016/15/13)

(ii) Malwa Gramin Bank, Sangrur

(Placed in Library, See No. LT 10017/15/13)

- (iii) Pandyan Grama Bank, Virudhunagar
(Placed in Library, See No. LT 10018/15/13)
- (iv) Gurgaon Gramin Bank, Gurgaon
(Placed in Library, See No. LT 10019/15/13)
- (v) Himachal Pradesh Gramin Bank, Mandi
(Placed in Library, See No. LT 10020/15/13)
- (vi) Odisha Gramya Bank, Bhubaneswar
(Placed in Library, See No. LT 10021/15/13)
- (vii) Chhattisgarh Gramin Bank, Raipur
(Placed in Library, See No. LT 10022/15/13)
- (viii) Manipur Rural Bank, Imphal
(Placed in Library, See No. LT 10023/15/13)
- (ix) Krishna Grameena Bank, Gulbarga
(Placed in Library, See No. LT 10024/15/13)
- (x) Uttarbanga Kshetriya Gramin Bank, Cooch Behar
(Placed in Library, See No. LT 10025/15/13)
- (xi) Tripura Gramin Bank, Agartala
(Placed in Library, See No. LT 10026/15/13)

- (xii) Ellaquai Dehati Bank, Srinagar
(Placed in Library, See No. LT 10027/15/13)
- (xiii) Marudhara Gramin Bank, Jodhpur
(Placed in Library, See No. LT 10028/15/13)
- (xiv) Madhya Bihar Gramin Bank, Patna
(Placed in Library, See No. LT 10029/15/13)
- (xv) Bihar Gramin Bank, Begusarai
(Placed in Library, See No. LT 10030/15/13)
- (xvi) Baroda Uttar Pradesh Gramin Bank, Raebareli
(Placed in Library, See No. LT 10031/15/13)
- (xvii) Sutlej Gramin Bank, Bathinda
(Placed in Library, See No. LT 10032/15/13)
- (xviii) Dena Gujarat Gramin Bank, Gandhinagar
(Placed in Library, See No. LT 10033/15/13)
- (xix) Bangiya Gramin Vikash Bank, Berhampore
(Placed in Library, See No. LT 10034/15/13)
- (xx) Saptagiri Grameena Bank, Chittoor
(Placed in Library, See No. LT 10035/15/13)

- (xxi) Meghalaya Rural Bank, Shillong
(Placed in Library, See No. LT 10036/15/13)
- (xxii) South Malabar Gramin Bank, Malappuram
(Placed in Library, See No. LT 10037/15/13)
- (xxiii) North Malabar Gramin Bank, Kannur
(Placed in Library, See No. LT 10038/15/13)
- (xxiv) Paschim Banga Gramin Bank, Howrah
(Placed in Library, See No. LT 10039/15/13)
- (xxv) Uttarakhand Gramin Bank, Dehradun
(Placed in Library, See No. LT 10040/15/13)
- (xxvi) Utkal Grameen Bank, Balangir
(Placed in Library, See No. LT 10041/15/13)
- (xxvii) Andhra Pradesh Grameena Vikas Bank, Warangal
(Placed in Library, See No. LT 10042/15/13)
- (xxviii) Aryavart Kshetriya Gramin Bank, Lucknow
(Placed in Library, See No. LT 10043/15/13)
- (xxix) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
(Placed in Library, See No. LT 10044/15/13)

(xxx) Mewar Aanchalik Gramin Bank, Udaipur
(Placed in Library, See No. LT 10045/15/13)

(xxxii) Pudukkottai Bhajarathiar Grama Bank, Pudukkottai
(Placed in Library, See No. LT 10046/15/13)

(xxxiii) Mizoram Rural Bank, Aizawl
(Placed in Library, See No. LT 10047/15/13)

(xxxiv) Deccan Grameena Bank, Hyderabad
(Placed in Library, See No. LT 10048/15/13)

(xxxv) J & K Grameen Bank, Jammu
(Placed in Library, See No. LT 10049/15/13)

(23) A copy of the 43rd Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, as on 31st March, 2013.

(Placed in Library, See No. LT 10050/15/13)

(24) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 10051/15/13)

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 10052/15/13)

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956:-

- (i) The Securities Contracts (Regulation) Amendment Rules, 2013 published in Notification No. G.S.R. 705(E) in Gazette of India dated 25th October, 2013.
- (ii) The Securities Contracts (Regulation)(Stock Exchanges and Clearing Corporations)(Amendment) Regulations, 2013 published in Notification No. LAD-NRO/GN/2013-2014/21/6463 in Gazette of India dated 2nd September, 2013.

(Placed in Library, See No. LT 10053/15/13)

12.02 hrs.

RESIGNATION BY MEMBER

MADAM SPEAKER: Hon. Members, I have to inform the House that I have received a letter dated 12th December, 2013 from Shri Bhoopendra Singh, an elected Member from Sagar Parliamentary Constituency of Madhya Pradesh resigning from the Membership of Lok Sabha.

I have accepted his resignation with effect from 13th December, 2013.

12.02 ¼ hrs.**COMMITTEE ON WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES****Action Taken Statement**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to lay on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the 16th Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the 1st Report (15th Lok Sabha) pertaining to the Ministry of Petroleum and Natural Gas on "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Oil and Natural Gas Corporation (ONGC)".

MADAM SPEAKER: Item No. 13, Shri Mulayam Singh Yadav -- not present.
Shri P. C. Chacko.

12.0 ½ hrs.**STANDING COMMITTEE ON ENERGY****39th to 44th Reports**

SHRI P.C. CHACKO (THRISSUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Energy (2013-14):-

- (1) 39th Report on Action Taken by the Government on the recommendations contained in the 34th Report (15th Lok Sabha) on Demands for Grants (2013-14) relating to Ministry of New and Renewable Energy.

- (2) 40th Report on Action Taken by the Government on the recommendations contained in the 36th Report (15th Lok Sabha) on Demands for Grants (2013-14) relating to Ministry of Power.
- (3) 41st Report on 'Implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana' relating to Ministry of Power.
- (4) 42nd Report on Action Taken by the Government on the recommendations contained in the 36th Report (15th Lok Sabha) on 'International Cooperation in New and Renewable Energy Sector' relating to Ministry of New and Renewable Energy.
- (5) 43rd Report on 'Development of Hydro Sector' relating to Ministry of Power.
- (6) 44th Report on Action Taken by the Government on the recommendations contained in the 37th Report (15th Lok Sabha) on 'Development of National Grid' relating to Ministry of Power.

12.02 ¾ hrs.

STANDING COMMITTEE ON LABOUR
40th Report

श्री दारा सिंह चौहान (घोसी): महोदया, मैं बाल श्रम (प्रतिषेध और विनियमन) संशोधन विधेयक, 2012 के बारे में श्रम संबंधी स्थायी समिति का 40वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.03 hrs.

**STANDING COMMITTEE ON RAILWAYS
Statement**

डॉ. रामचन्द्र डोम (बोलपुर): महोदया, मैं रेल संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :

1. "रेल मंत्रालय की अनुदानों की मांगों - 2012-2013" के बारे में रेल संबंधी स्थायी समिति (15वीं लोक सभा) के 14वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में रेल संबंधी स्थायी समिति (15वीं लोक सभा) के 17वें प्रतिवेदन के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही।
2. "भारतीय रेल की नई खानपान नीति - 2010" के बारे में रेल संबंधी स्थायी समिति (15वीं लोक सभा) के 15वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही के बारे में रेल संबंधी स्थायी समिति (15वीं लोक सभा) के 18वें प्रतिवेदन के अध्याय-एक में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही।

12.03 ½ hrs.

**STANDING COMMITTEE ON HOME AFFAIRS
174th and 175th Reports**

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 174th Report on Action Taken by Government on the observations/recommendations contained in its 169th Report on Demands for Grants (2013-14) of the Ministry of Home Affairs.
- (2) 175th Report on Action Taken by Government on the recommendations/observations contained in its 170th Report on Demands for Grants (2013-14) of the Ministry of Development of North-Eastern Region.

12.04 hrs.

**STANDING COMMITTEE ON HUMAN RESOURCE
DEVELOPMENT
(i) 260th Report**

SHRI P.K. BIJU (ALATHUR): Madam, I beg to lay on the Table the 260th Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Indian Institutes of Information Technology Bill, 2013.

(ii) Evidence

SHRI P.K. BIJU : Madam, I beg to lay on the Table a copy of the Evidence tendered before the Committee on Human Resource Development on the Indian Institutes of Information Technology Bill, 2013.

12.04 ½ hrs.

**BUSINESS ADVISORY COMMITTEE
53rd Report**

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, with your permission, I beg to present the 53rd Report of the Business Advisory Committee.

12.05 hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Energy on Demands for Grants(2013-14), pertaining to the Ministry of New and Renewable Energy.*

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): Madam, I beg to lay a Statement on the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Energy in pursuance of Direction 73 A of the Hon'ble Speaker Lok Sabha *vide* Lok Sabha Bulletin-Part-II dated 1 September, 2004.

2) The 34th Report of the Standing Committee on Energy was presented to the Lok Sabha on 23rd April 2013. The Report relates to the Examination of the Demands for Grants of the Ministry of New and Renewable Energy for 2013-14.

3) Action Taken Statement on the recommendations/observations contained in the 34th Report of the Committee had been sent to the Standing Committee on Energy on 7th August 2013.

4) There are 16 recommendations made by the Committee in the said Report where action is called for on the part of the Government. These recommendations pertain mainly to issues like augmenting budgetary resources, implementation related issues of various renewable energy programmes, especially small hydro power, wind power, solar mission, biomass power and remote village electrification.

5) The present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my statement, which is being laid on the Table of House. I would not like to take the valuable time of the House to read out the contents of this Annexure. I would request that these may please be considered as read.

* Laid on the Table and also placed in Library, See No. LT 10054/15/13.

12.05 ½ hrs.**(ii) Status of implementation of the recommendations contained in the 180th Report of the Standing Committee on Transport, Tourism and Culture on the “Development of Tourism in North-Eastern Region”.***

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): Madam, with your permission, on behalf of my colleague, Dr. K. Chiranjeevi, I beg to lay a Statement regarding action taken by the government on the recommendations of the Committee contained in its 180th report on the “Development of Tourism in North-Eastern Region”.

2. The Action Taken Report in respect of the recommendations contained in the Report of the Committee has been sent to the Rajya Sabha Secretariat on 30th October, 2013 in English and Hindi.

3. The present status of implementation of various recommendations made by the Committee is enclosed along with annexure as per this Statement, which is hereby laid on the Table of the Lok Sabha. I would not like to take the valuable time of the House in reading out all the contents given in the attached enclosure. I would request that this may be considered as read in the House.

* Laid on the Table and also placed in Library, See No. LT 10055/15/13.

12.06 hrs.

(iii) Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2013-14), pertaining to the Ministry of Petroleum and Natural Gas.*

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, with your permission, I beg to lay a Statement on the Table of the House regarding the status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Petroleum and Natural Gas on the Demands for Grants (2013-14) pertaining to the Ministry of Petroleum and Natural Gas. ...
(Interruptions)

* Laid on the Table and also placed in Library, See No. LT 10056/15/13.

12.07 hrs.

COAL REGULATORY AUTHORITY BILL, 2013*

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): Madam, I beg to move for leave to introduce a Bill to provide for the establishment of Coal Regulatory Authority to regulate and conserve resources in the coal sector, protect the interests of consumers of coal and producers of coal and for matters connected therewith or incidental thereto.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the establishment of Coal Regulatory Authority to regulate and conserve resources in the coal sector, protect the interests of consumers of coal and producers of coal and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI SHRIPRAKASH JAISWAL: Madam, I introduce** the Bill...
(Interruptions)

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, मैं एक मिनट में अपनी बात कहना चाहता हूँ।

अध्यक्ष महोदया: आप बाद में अपनी बात कहना।

... (Interruptions)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 13.12.2013.

** Introduced with the recommendation of the President.

12.08 hrs.**CITIZENSHIP (AMENDMENT) BILL, 2013*****(As passed by Rajya Sabha)***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, on behalf of my senior colleague, Shri Sushil Kumar Shinde, I rise to say that the Citizenship Act, 1955, came into force on 30th December, 1955. It provides for the acquisition of citizenship after the commencement of the Constitution, by birth, descent, registration, naturalization and incorporation of territory and for termination and deprivation of citizenship under certain circumstances.

On 13th August, 2013, the Rajya Sabha passed the Citizenship (Amendment) Bill, 2011 along with the proposed official amendments. ... *(Interruptions)*

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, हमें एक मिनट में अपनी बात कहने दें।

अध्यक्ष महोदया: आप किस विषय पर बोलना चाहते हैं?

श्री शरद यादव : यूपीएससी में हिन्दी भाषा को समाप्त किए जाने के मुद्दे पर हम अपनी बात कहना चाहते हैं।

अध्यक्ष महोदया: आप भाषा वाले मुद्दे पर पहले बोल चुके हैं। अभी हम पेपर्स ले करा रहे हैं इसलिए आप बैठ जाएं।

...(ब्यवधान)

12.09 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

12.09 ¼ hrs.

At this stage, Shri Y.S. Jagan Mohan Reddy came and stood on the floor near the Table.

... *(Interruptions)*

12.09 ½ hrs.

**ANNOUNCEMENT BY THE SPEAKER
Notices of No-Confidence Motion**

MADAM SPEAKER: Hon. Members, I have received three notices of Motion of No Confidence in the Council of Ministers from Shri Konakalla Narayana Rao and others; Shri R. Sambasiva Rao and others; and Shri Y.S. Jagan Mohan Reddy and another Member, which I am duty bound to bring before the House. Unless the House is in order, I will not be in a position to count the 50 Members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I would request all of you to go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please go back to your seats so that I can count the Members when they stand at their assigned places.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: If you do not go back to your seats, how do I move this Motion?

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 1300 hours.

12.10 hrs

*The Lok Sabha then adjourned till
Thirteen of the Clock.*

13.00 hrs

The Lok Sabha re-assembled at Thirteen of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

ANNOUNCEMENT BY THE SPEAKER – Contd.**Notices of No-Confidence Motion**

... (Interruptions)

13.0 ¼ hrs

At this stage, Shri K.Narayan Rao, Shri Y.S. Jagan Mohan Reddy, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

MADAM SPEAKER: Hon. Members, I have received three notices of Motion of No-Confidence in the Council of Ministers. I can ascertain as to whether the leave has been granted or not only if there is order in the House. Therefore, I request all of you to go back to your seats. Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

MADAM SPEAKER: Please go back to your seats so that I can take up the notices of No-Confidence Motion.

... (Interruptions)

MADAM SPEAKER: The House is not in order. I cannot take up the notices of No-Confidence Motion.

... (Interruptions)

MADAM SPEAKER: The House is adjourned to meet again on Monday, the 16th December, 2013 at 11.00 a.m.

13.02 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Monday, December 16, 2013/Agrahayana 25, 1935 (Saka).*
